GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 5527 TO BE ANSWERED ON 26.07.2019

Factories Emitting Pollution

5527. SHRI KHAGEN MURMU:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has the list of such factories emitting toxic pollutants and if so, the details thereof;
- (b) whether the Government has received any feedback from various stakeholders/groups to protect the States from the effects of pollution;
- (c) if so, the details thereof;
- (d) whether the Union Government has given any instructions to State Government to formulate schemes to stop pollution; and
- (e) whether the State Governments have executed any plan or initiated any measures in this regard, and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) According to the Central Pollution Control Board (CPCB), there are a total of 4264 highly polluting industries (17 category of industries) in India, out of which 3768 industries are operating and 496 industries are self-closed. The number of complying and non-complying industries is 3250 and 518 respectively. Show-cause notices and closure directions have so far been issued by CPCB to 325 and 156 non-complying units respectively. Legal cases have been filed against 5 units. State-wise status is at Annexure I.
- (b) & (c) The Government has taken a number of policy interventions and regulatory measures for prevention, control and abatement of environmental pollution in the country, including, *inter alia*, notification of various Acts and Rules, emission/ effluent standards for various industrial sectors, demarcation of eco-sensitive zones, enforcement of environmental norms through consent mechanism and regular monitoring of industries, etc. The Government carries out extensive consultation with relevant stakeholders, including general public, before the finalization of various rules and notifications. The comments received from the stakeholders/ public are duly considered for finalization of the rules and notifications.
- (d) & (e) The Union Government is working closely with State/ UT Governments for prevention, control and abatement of pollution. The directions issued by the Union Government to the State/UT Government and their executing agencies include:

- Criteria revised for categorization of industries into 'Red', 'Orange', 'Green' and 'White' categories; directions issued under section 18(1)(b) of the Air (Prevention and Control of Pollution) Act 1981 and the Water (Prevention and Control of Pollution) Act 1974 to all State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) to adopt the same for consent mechanism; all SPCBs/ PCCs have adopted the revised categorization.
- Effluent/ emission standards notified by the Government for various industrial sectors under the Environment (Protection) Act, 1986; enforcement done through SPCBs and PCCs
- Issuance of appropriate directions by CPCB under Section 5 of the Environment (Protection) Act 1986 to non-complying industrial units and under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to SPCBs/ PCCs; issuance of consent to establish/consent to operate and authorization to the industries in the States/ UTs by SPCBs/ PCCs. Also, the SPCBs/ PCCs monitor the compliance of industrial emissions/effluent discharges and other operational activities to ensure compliance with the prescribed standards.
- CPCB has directed all 17 categories of highly polluting industries and industries of Ganga basin to install Continuous Effluent/ Emission Monitoring Systems for continuous check on pollution levels. Inspection of industries are carried out on the basis of Short Message Service (SMS) alerts generated from the online monitoring systems. A total of 592 industries have been inspected till 14.06.2019 and 347 directions issued under Section 5 of Environment (Protection) Act, 1986 to non-complying industries and 1 direction issued under Section 18(1)(b) of the Air and Water Acts to SPCB. State-wise and sector-wise number of industrial inspections carried out and directions issued is given at Annexure-II and Annexure-III respectively.
- Directions issued by CPCB under Section 5 of the Environment (Protection) Act, 1986 regarding treatment and utilization of sewage for restoration of water quality of river to Municipal Corporations of 46 Metropolitan cities and 20 State Capitals.
- Issued directions under Section18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to SPCBs/PCCs for treatment and utilization of sewage.
- A comprehensive set of directions have been issued under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42/31 measures to mitigate air pollution in major cities including Delhi and NCR cities comprising of control and mitigation measures related to vehicular emissions, re-suspension of road dust and other fugitive emissions, bio-mass/municipal solid waste burning, industrial pollution, construction and demolition activities, and other general steps.
- Based on ambient air quality data for the period of 2011-2015 and World Health Organisation reports 2014/18, 102 non-attainment cities that failed to meet prescribed standards of PM₁₀ have been identified for formulation and implementation of city specific action plan under National Clean Air Programme (NCAP). The States have prepared city specific mitigation plan for addressing the abatement of air pollution in a comprehensive manner.

Annexure – I referred in reply to the Lok Sabha Unstarred Question No. 5527 due for answer on 26/07/2019 regarding 'Factories Emitting Pollution'

State-wise status of 17-categories of industries

S. No.	States /Union Territories	Total No. of Industries	No. of industries closed by their own	No. of operational industries	industries		No. of Show cause notices issued	No. of Closure directions issued	No. of Legal action filed
1	Andaman & Nicobar	0	0	0	0	0	0	0	0
2	Andhra Pradesh	243	13	230	208	22	21	1	0
3	Arunachal Pradesh	5	0	5	5	0	0	0	0
4	Assam	51	11	40	36	4	2	2	0
5	Bihar	43	26	17	17	0	0	0	0
6	Chandigarh	0	0	0	0	0	0	0	0
7	Chhattisgarh	163	20	143	137	6	5	1	0
8	Daman & Diu	4	0	4	4	0	0	0	0
9	Delhi	3	2	1	1	0	0	0	0
10	Goa	15	2	13	12	1	1	0	0
11	Gujarat	517	76	441	344	97	72	24	0
12	Haryana	161	8	153	148	5	3	2	0
13	Himachal Pradesh	21	1	20	20	0	0	0	0
14	Jammu & Kashmir	55	0	55	52	3	3	0	0
15	Jharkhand	81	2	79	54	25	13	1	0
16	Karnataka	246	47	199	184	15	2	12	0
17	Kerala	29	2	27	26	1	0	1	0
18	Lakshadweep	0	0	0	0	0	0	0	0
19	Madhya Pradesh	99	4	95	92	3	3	0	0
20	Maharashtra	480	20	460	281	179	138	31	5
21	Manipur	0	0	0	0	0	0	0	0
22	Meghalaya	23	1	22	20	2	0	2	0
23	Mizoram	1	1	0	0	0	0	0	0
24	Nagaland	0	0	0	0	0	0	0	0
25	Odisha	174	35	139	136	3	3	0	0
26	Puducherry	6	0	6	4	2	0	2	0
27	Punjab	88	6	82	77	5	2	1	0
28	Rajasthan	161	12	149	129	20	17	2	0
29	Sikkim	1	0	1	0	1	1	0	0
30	Tamil Nadu	156	0	156	156	0	0	0	0
31	Telangana	310	31	279	210	69	22	40	0
32	Tripura	5	0	5	3	2	0	0	0
33	Uttar Pradesh	942	135	807	782	25	1	24	0
34	Uttarakhand	50	7	43	39	4	1	1	0
35	West Bengal	131	34	97	73	24	15	9	0
	Total	4264	496	3768	3250	518	325	156	5

Annexure – II referred in reply to the Lok Sabha Unstarred Question No. 5527 due for answer on 26/07/2019 regarding 'Factories Emitting Pollution'

State wise number of industries inspected under SMS Alerts Scheme and action taken from 2016 to till 14.06.2019

Sr. No.	State	No. of Industries Inspected	No. of Directions issued under Section 5 of Environment (Protection) Act, 1986	No, of Directions issued under Section 18(1)(b) of Air and Water Acts
1	Andhra Pradesh	37	18	0
2	Assam	28	17	0
3	Bihar	5	1	0
4	Chhattisgarh	26	12	0
5	Delhi	1	0	0
6	Goa	3	0	0
7	Gujarat	64	41	0
8	Haryana	26	12	0
9	Himachal Pradesh	7	4	0
10	Jammu & Kashmir	8	5	0
11	Jharkhand	30	20	0
12	Karnataka	27	16	0
13	Kerala	7	9	0
14	Madhya Pradesh	30	17	0
15	Maharashtra	52	33	1
16	Meghalaya	12	6	0
17	Odisha	34	26	0
18	Puducherry	1	0	0
19	Punjab	22	8	0
20	Rajasthan	33	10	0
21	Sikkim	1	2	0
22	Tamil Nadu	37	21	0
23	Telangana	21	15	0
24	Tripura	1	0	0
25	Uttar Pradesh	39	27	0
26	Uttarakhand	6	5	0
27	West Bengal	34	22	0
	TOTAL	592	347	1

Annexure – III referred in reply to the Lok Sabha Unstarred Question No. 5527 due for answer on 26/07/2019 regarding 'Factories Emitting Pollution'

Sector-wise number of industries inspected under SMS Alerts Scheme and action taken from 2016 to till 14.06.2019

Sr. No.	Sector	No. of Industries Inspected	No. of Directions issued under Section 5 of Environment (Protection) Act, 1986	No, of Directions issued under Section 18(1)(b) of Air and Water Acts
1	Refineries	22	15	0
2	Fertilizer	38	20	0
3	Dyes	31	19	0
4	Pharmaceutical	57	34	0
5	Pesticide	31	12	0
6	Caustic	19	12	0
7	Petrochemical	22	23	0
8	Power	66	35	0
10	Aluminium	10	8	0
10	Copper	3	2	0
11	Zinc	2	1	0
12	Steel	67	43	0
13	Cement	103	55	0
14	Sugar	20	9	1
15	Pulp & Paper	40	24	0
16	Distillery	40	17	0
17	Tannery	21	18	0
TOTAL		592	347	1